CCPA.050/00126/2014 [MA/050/00426/14] [OA 212/1/096]

Dated: 19th February, 2015

Udai Kumar Rai Mr. Madhuresh Kumar

Counsel for the applicant: Shri D.P.Singh

Counsel for the respondents: None

ORDER [oral]

Heard on the MA and CCPA. Since the present applicant was not a party before this Tribunal in OA 212 of 1996, contempt petition is not maintainable. No doubt in the earlier OA, though it was observed that the mother of the applicant was not entitled to family pension, but liberty was given for the respondents to consider the case of the applicant, if filed for compassionate appointment.

In such backdrop, the CCPA is dropped being not maintainable so also 2. MA/050/004**35/**2014.

[S.K.Pattnaik]M[J]

[A.E.Ahmad]M[A]

mps.